

project would be known only when the DFR is submitted by CRL.

Corruption Cases

3042. DR. MURLI MANOHAR JOSHI : Will the Minister of DEFENCE be pleased to state :

(a) the number of cases relating to corruption, dishonesty and assets disproportionate to the income of defence/civil servants investigated by the vigilance department of the Ministry in 1995-96;

(b) the number of officers involved in the above cases, grade-wise;

(c) the number of complaints received for corruption and dishonesty in the 1995-96 and the action taken thereon;

(d) whether the vigilance initiate action suo moto against the staff suspected to be dishonest and corrupt;

(e) if so, whether the Ministry have made any review of the functioning of powers of the vigilance section under their control; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) The number of cases relating to corruption, dishonesty and assets disproportionate to the income of defence/civil servants investigated by the vigilance department of the Ministry in 1995-96 is 100.

(b) The number of officers involved in the above cases is as under :

Civilian	Service Officer
Group 'A' - 45	Officers - 38
Group 'B' - 22	JCOs - 4
Group 'C' - 27	ORs/Sailors/ - 9 Airmen
Group 'D' - Nil	

(c) The number of complaints received for corruption and dishonesty in the year 1995-96 is 268. These complaints were got investigated through vigilance cells of the concerned organisations and appropriate punitive action was taken in such cases where the allegations were substantiated.

(d) Yes, Sir. The Vigilance Section/Cells initiate suo-moto action against the staff suspected to be dishonest and corrupt.

(e) and (f) The functioning of the Vigilance Section/

Cells is reviewed by the Ministry from time to time on the basis of quarterly reports/returns and meetings of the CVOs with the Heads of Vigilance Cells. The Vigilance setup has been functioning satisfactorily and the existing instructions meet the requirement.

[Translation]

Supply of Less Quantity of Petrol

3043. SHRIMATI SUBHAWATI DEVI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have received any complaint regarding petrol pump in Benipur distt., Darbhanga in Bihar supplying less quantity of petrol and charging more money than the actual price; and

(b) if so, the reasons for not cancelling its license ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) and (b) A complaint was received against M/s. Sunder Service Station, Benipur, Darbhanga for over-charging. During investigation, it was found that the dealer had charged additional one paise compared to the approved rate. In line with the Marketing Discipline Guidelines (MDG), sales and supplies were suspended for 15 days and a fine of Rs. 2000/- was imposed on the dealer alongwith a warning letter. As this was the first instance of over-charging by the dealer, the licence was not cancelled. Dealerships are liable for termination under the MDG for the third offence.

[English]

Standard of NCC Cadets

3044. SHRI DHIRENDRA AGARWAL : Will the Minister of DEFENCE be pleased to state :

(a) whether any steps have been taken to raise the standard of National Cader Corps Cadets to commensurate with the requirement of armed forces;

(b) if so, the details thereof;

(c) whether the strength of girl cadets is being raised, if so, the details thereof; and

(d) the steps being taken to review the activities of N.C.C., and bring about necessary changes in N.C.C. training ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b) National Cadet Corps (NCC) is essentially a vountary movement aimed at developing desirable physical and mental qualities